

Title : Need to issue certificates to the families of those missing since 1984 riots for the purpose of filing claim compensations.

SHRI GURJEET SINGH RANA (JALANDHAR): There are hundred of cases where compensations cannot be claimed for want of death certificates. Dead bodies were cremated without verification. In civil cases where the whereabouts of a person are not known for a period of 7 years, the person is assumed as dead for all intents and purposes. In order to give justice in such cases it is requested that the Sarpanch of the village should give a certificate that the victim is missing since a particular riots and this should be countersigned by the concerned Deputy Commissioner. In the meanwhile the last date of filing claims in such cases should be extended further.